

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).21922-21923/2025

[Arising out of impugned final judgment and order dated 29-11-2023 in WRIT-A No.17678/2023 21-01-2025 in CMRA No.19/2025 passed by the High Court of Judicature at Allahabad]

UNION OF INDIA & ORS.

PETITIONER(S)

VERSUS

SANDEEP KUNWAR SINGH & ORS.

RESPONDENT(S)

Date : 12-11-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :

Ms. Archana Pathak Dave, A.S.G.
Mr. Kamal Digpaul, Adv.
Mr. Amit Sharma-II, Adv.
Mr. Yashraj Bundela, Adv.
Mr. Sachin Sharma, Adv.
Mr. M.P.Gupta, Adv.
Mr. Amrish Kumar, AOR

For Respondent(s) :Ms. Priyanka, Adv.

Mr. Ayush Tomar, Adv.
Mr. Anil Kumar Verma, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. In view of the letter circulated by learned counsel for respondent nos.1, 6 & 8 on account of personal difficulty, the matter is adjourned.
2. List on 11.12.2025.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)